

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 306 OF 2018 &
IA NO. 1860 OF 2018**

Dated : 20th December, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**Association of DVC HT Consumers of
Jharkhand** **...Appellant(s)**

Vs.

**Jharkhand State Electricity Regulatory
Commission & Anr.** **...Respondent(s)**

Counsel for the Appellant(s) : Mr. Rajiv Yadav

Counsel for the Respondent(s) : Mr. Farrukh Rasheed for R.1
Ms. Ranjitha Ramachandran
Mr. Shubham Arya for R.2
Mr. Ajit Kumar, AG. State of Jharkhand
Mr. Navin Kumar
Mr. Himanshu Shekhar
Mr. Aabhas Parimal
Mr. Jamnesh Kumar *for Interveners*
(JBVNL)

ORDER

IA No. 1860 of 2018
(Appli. for delay in filing rejoinder)

For the reasons set out in the accompanying affidavit, delay in filing rejoinder is condoned and rejoinder is taken on record. The application is disposed of.

APPEAL NO. 306 OF 2018

It is represented that pleadings are complete.

List the matter for hearing on **25.03.2019**

(S. D. Dubey)
Technical Member
kt/pk

(Justice Manjula Chellur)
Chairperson